

DIVISION BENCH

O-130

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/688(KB)2020

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03rd February, 2021, 10:30 A.M

Name of the Company	JAI BALAJI INDUSTRIES LTD. Vs. THE ORISSA MINERALS DEVELOPMENT CO. LTD.		
Under Section	IBC Under Sec 9		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Counsel / Authorised Representative appeared through video conference:

1. Mr. Kamal Kumar Chattopadhyay, Advocate] For the Corporate Debtor
2. Mr. Debdeep Sinha, Advocate]

ORDER

1. No representation on behalf of the Operational Creditor. Mr. Kamal Kumar Chattopadhyay, Ld. Counsel on behalf of the Corporate Debtor is present.
2. Ld. Counsel for the Corporate Debtor submits that the appeal before the Hon'ble NCLAT is pending and the next date of hearing is fixed on 18/02/2021.
3. We, therefore, deem it prudent to adjourn this matter on **07/04/2021**. Liberty is, however, granted to the parties to mention the matter in case the Hon'ble NCLAT's order is received earlier.

**(Harish Chander Suri)
Member (Technical)**

**(Rajasekhar V.K.)
Member (Judicial)**